

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 247/RC/2012

Coram:

Dr. Pramod Deo, Chairperson

Shri S.Jayaraman, Member

Shri V.S.Verma, Member

Shri M.Deena Dayalan, Member

Date of Order: 9.1.2013

In the matter of:

Change of name of inter-State trading licence of Jindal Power Trading Company Limited.

And

In the matter of

Ambitious Power Trading Company Limited

..Applicant

ORDER

This Regulatory Compliance application has been made by the Jindal Power Trading Company Limited for change of name of the applicant from Jindal Power Trading Company Limited to Ambitious Power Trading Company Limited.

2. Based on an application made under sub-section (1) of Section 15 of the Electricity Act, 2003 (hereinafter referred to as "the Act"), Jindal Power Trading Company Limited (hereinafter referred to as `the licensee`), the Commission on 16.9.2008 granted licence as a category `C` electricity trader for trading in whole of India in accordance with Central Electricity Regulatory Commission (Procedure, Terms and Conditions of Trading licence and other related matters)



Regulations, 2004, subject to the terms and conditions contained in the licence. The licence was re-categorized as Category II in accordance with Central Electricity Regulatory Commission (Procedure, Terms and Conditions of Trading licence and other related matters) Regulations, 2009. Based on the request of the licensee, the Commission vide its order dated 6.5.2010 had downgraded its licence from Category II and Category III.

3. The applicant company was originally incorporated under the Companies Act, 1956 as Chhattisgarh Energy Trading Co. (P) Ltd. on 17.8.2004. Subsequently, the name of the company was changed from Chhattisgarh Energy Trading Co. (P) Ltd. to Jindal Power Trading Company Limited with effect from 4.3.2010 and certificate to that effect was issued by the Registrar of Companies, National Capital Territory of Delhi and Haryana on 4.3.2010.

4. The licensee has submitted that the name of the company has been changed from Jindal Power Trading Company Limited to Ambitious Power Trading Company Limited with effect from 23.8.2012. The certificate of change of name from the Jindal Power trading Company Limited to Ambitious Power Trading Company Limited dated 23.8.2012 issued by Registrar of Companies, National Capital Territory of Delhi has been placed on record along with the affidavit. Consequent to issue of certificate by the Registrar of Companies, National Capital Territory of Delhi and Haryana on 23.8.2012 as noted above, we direct that in the Commission's records, name of the licensee be changed from "Jindal Power trading Company Limited" to "Ambitious Power Trading Company Limited" and an endorsement to that effect be made by Secretary of



the Commission on the licence certificate issued in favour of the licensee. Except the name, there shall not be any change in the terms and conditions of the licence.

5. A copy of this order be sent to the Central Government in Ministry of Power and CEA for their information and record.

6. The licensee shall publish the notice in respect of the change of name of its company in leading newspapers and same shall also be uploaded in its website, for information of all concerned stakeholders and general public. Copy of the newspaper publication of the notice shall be submitted to the Commission.

7. The petition stands disposed of accordingly.

Sd/-	Sd/-	Sd/-	Sd/-
(M.Deena Dayalan) Member	(V.S.Verma) Member	(S.Jayaraman) Member	(Dr. Pramod Deo) Chairperson